

(ii) G.S.R. 84(E) published in Gazette of India dated the 20th January, 1979 together with an explanatory memorandum regarding imposition of export duty on turmeric.

[Placed in Library. See No. LT-3238/79].

12.52 hrs.

**RAILWAY CONVENTION
COMMITTEE
FIFTH REPORT**

SHRI KRISHAN KANT (Chandigarh): I beg to present the Fifth Report (Hindi and English versions) of the Railway Convention Committee on 'Rate of Dividend for 1978-79 and and 1979-80 and other Ancillary Matters'.

**SUGAR UNDERTAKINGS (TAKING
OVER OF MANAGEMENT) AMEND-
MENT BILL***

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to move for leave to introduce a Bill to amend the Sugar Undertakings (Taking Over of Management) Act, 1978.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Sugar Undertakings (Taking Over of Management) Act, 1978".

The motion was adopted.

SHRI SURJIT SINGH BARNALA: I introduce the Bill.

**STATEMENT RE: SUGAR UNDER-
TAKINGS (TAKING OVER OF
MANAGEMENT) AMENDMENT
ORDINANCE**

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Sugar Undertakings (Taking Over of Management) Amendment Ordinance, 1979.

**WORKING JOURNALISTS AND
OTHER NEWSPAPER EMPLOYEES
(CONDITIONS OF SERVICE) AND
MISCELLANEOUS PROVISIONS
(AMENDMENT) BILL***

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR
(SHRI RAVINDRA VARMA)**: I beg to move for leave to introduce a Bill further to amend the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955".

The motion was adopted.

SHRI RAVINDRA VARMA: I introduce the Bill.

*Published in Gazette of India dated 19-2-79.